GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO.2710 TO BE ANSWERED ON FRIDAY, THE 04TH AUGUST, 2023

CASES OF CRIME AGAINST WOMEN

2710. SHRI THOMAS CHAZHIKADAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases including violent crimes against women lying pending in Supreme Court, High Courts, District and other subordinate courts, State/UT, court and category-wise during the last five years along with the reasons identified for pendency;
- (b) the percentage increase or decrease in such pending cases in the last five years, year-wise and court-wise;
- (c) the number of cases disposed and average time taken in their disposal, court and State/ UT-wise;
- (d) whether any study on effect of COVID-19 pandemic on pendency of cases and to introduce Artificial Intelligence in judiciary has been conducted; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(SHRI ARJUN RAM MEGHWAL)

(a): Case specific data is not maintained by the Government. However, case status data is maintained on the National Judicial Data Grid (NJDG). As per information available on the NJDG, the detailed statement of pending cases in High Courts is at *ANENXURE-I* and for District and Subordinate Courts is at *ANNEXURE-II*. In case of Supreme Court, as per the information available on Integrated Case Management

Information System (ICMIS), the statement of cases pending during the last 5 years is at *ANNEXURE-III*.

Pendency of cases in courts can be contributed to several factors which, inter-alia, include availability of adequate number of judges and judicial officers, supporting court staff and physical infrastructure, complexity of facts involved, nature of evidence, co-operation of stake holders viz. bar, investigation agencies, witnesses and litigants and proper application of rules and procedures. Other factors that lead to delay in disposal of cases include lack of prescribed time frame by respective courts for disposal of various kinds of cases, frequent adjournments and lack of adequate arrangement to monitor, track and bunch cases for hearing. However, the disposal of pending cases in courts is within the domain of the judiciary, the Central Government has no role in disposal of cases in courts.

(b): The detailed statement showing the percentage increase or decrease in pending cases in the last five years, year-wise for Supreme Court is at *ANNEXURE-IV*, High Courts is at *ANNEXURE-V* and District and Subordinate Courts is at *ANNEXURE-VI*.

(c): The information related to average time taken for disposal of cases is not maintained by the Department as the timely disposal of cases is within the exclusive domain of the judiciary. As per the information obtained from Supreme Court of India, the number of cases disposed by the Supreme Court, as per data retrieved from Integrated Case Management Information System (ICMIS) as on 15.03.2023 was 9,602. In case of High Courts and District Courts, as per information available on the NJDG, the number of cases disposed is at *ANENXURE-VII* and *ANNEXURE-VIII* respectively.

(d) & (e): No Sir, no such study on effect of COVID-19 pandemic on pendency of cases and to introduce Artificial Intelligence in judiciary has been conducted by the Department.

ANNEXURE I

STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA UNSTARRED QUESTION NO. 2710 FOR ANSWER ON 04.08.2023 REGARDING 'CASES OF CRIME AGAINST WOMEN

Pendency of cases in High Courts during last five years						
Sl.No	High Court	Pendency of				
		Cases as on				
		31.12.2018	31.12.2019	31.12.2020	31.12.2021	31.12.2022
1	Allahabad High Court	939475	944657	773408	803567	1032228
2	Bombay High Court	287864	305962	559119	569018	610734
3	Calcutta High Court	231576	228060	267431	225449	207898
4	Gauhati High Court	33445	37243	51901	55649	58501
5	High Court for State of Telangana		206413	236852	256518	254089
6	High Court of Andhra Pradesh	354833	193594	207762	222842	240238
7	High Court Of Chhattisgarh	63574	69316	75836	81001	91184
8	High Court of Delhi	74536	80950	91195	100068	105271
9	High Court of Gujarat	114962	129184	142803	152130	161929
10	High Court of Himachal Pradesh	36177	54452	73862	82238	91210
11	High Court of Jammu and Kashmir	64042	71693	63468	47761	44526
12	High Court of Jharkhand	88932	58272	88445	88371	87992
13	High Court of Karnataka	357604	271929	293259	265946	304444
14	High Court of Kerala	192754	196823	214384	212525	197314
15	High Court of Madhya Pradesh	331388	357929	362932	413467	429743
16	High Court of Manipur	3062	2468	4374	4817	4865
17	High Court of Meghalaya	782	757	1443	1578	1188
18	High Court of Punjab and Haryana	337231	353888	637148	447690	447886
19	High Court Of Rajasthan	285012	459828	523600	574064	633787
20	High Court of Sikkim	252	234	241	180	165
21	High Court of Tripura	2977	2586	2347	1736	1601
22	High Court of Uttarakhand	34049	35407	38676	41922	45023
23	Madras High Court	293004	272722	580770	579742	550083
24	Orissa High Court	167909	150562	172476	195161	164709
25	Patna High Court	153486	172425	178835	225628	212106
	Total	4448926	4657354	5642567	5649068	5978714

Source: - National Judicial Data Grid (NJDG).

ANNEXURE II

STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA UNSTARRED QUESTION NO. 2710 FOR ANSWER ON 04.08.2023 REGARDING 'CASES OF CRIME AGAINST WOMEN

Pendency of cases in District and Subordinate Courts during last five years						
Sl.No	States	Pendency of Cases as on 31.12.2018	Pendency of Cases as on 31.12.2019	Pendency of Cases as on 31.12.2020	Pendency of Cases as on 31.12.2021	Pendency of Cases as on 31.12.2022
1	Andhra Pradesh	10 (0 100	567096	635220	773952	829147
2	Telangana	1068400	580193	674301	805622	1059401
3	Andman&Nicobar	10229	9795	0	0	11886
4	Auranchal Pradesh	9652	10658			
5	Assam	291960	301427	357197	417788	488800
6	Bihar	2502204	2714344	3158070	3379229	3445159
7	Chandigarh	56357	62955	57418	69502	79526
8	Chattisgarh	267429	285025	324273	376220	411599
9	Delhi	834813	882366	955850	1082415	1293571
10	Diu and Daman			2777	2878	2901
11	DNH at Silvassa	5468	5344	3502	3681	3770
12	Goa	42783	49049	56545	59370	56375
13	Gujarat	1447459	1595813	1890667	1951550	1743723
14	Haryana	728097	853375	1100904	1281697	1458270
15	Himachal Pradesh	256640	293706	416564	455949	47613
16	Jammu& Kashmir	163520	172769	215803	243026	299710
17	Jharkhand	330607	365642	438567	495108	519150
18	Karnataka	1494608	1531008	1746886	1823103	1893265
19	Kerala	1652509	1614277	1798342	1943255	1933363
20	Ladakh			749	824	1154
21	Madhya Pradesh	1354602	1455435	1690053	1876194	2000268
22	Maharshtra	3531425	3821487	4516311	4881718	4982911
23	Manipur	6216	6516	10794	12802	12269
24	Meghalya	13584	13673	10403	14622	16135
25	Mizoram	6154	6589	4699	5882	5142
26	Nagaland	4994	3361	1539	2603	2966
27	Orissa	1319031	1433522	1382538	1519106	1559338
28	Puducherry	27161	30094	0	34029	29831
29	Punjab	602014	642327	814538	918858	922360
30	Rajasthan	1732308	1769823	1830462	2029814	2123475
31	Sikkim	1208	1142	1570	1926	1843
32	Tamil Nadu	1084286	1137684	1288573	1363917	1432575
33	Tripura	58261	27491	41032	39204	40012
34	U.T of Lakshadweep	364	397			
35	Uttar Pradesh	6987417	7807863	8572092	9822224	10973480
36	Uttrakhand	232338	195281	260564	301001	327350
37	West Bengal	1950492	2048697	2380633	2589993	2772290
	Total	30074590	32296224	36639436	40579062	43209164

Source: - National Judicial Data Grid (NJDG).

STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA UNSTARRED QUESTION NO. 2710 FOR ANSWER ON 04.08.2023 REGARDING 'CASES OF CRIME AGAINST WOMEN

Pendency of cases in Supreme Court during last five years

Year	Total no. of Pending Cases at the end of the year
2018	57,346
2019	59,859
2020	65,086
2021	70,239
2022	69,768

Source: Integrated Case Management Information System (ICMIS), Supreme Court of India

ANNEXURE IV

STATEMENT REFERRED TO IN REPLY TO PART (B) OF LOK SABHA UNSTARRED QUESTION NO. 2710 FOR ANSWER ON 04.08.2023 REGARDING 'CASES OF CRIME AGAINST WOMEN

Percentage increase or decrease in such pending cases in the last five years in Supreme Court

Year	Total no. of Pending Cases at the end of the year	% Increase(+)/ Decrease(-)
2018	57,346	-
2019	59,859	(+)4.20%
2020	65,086	(+)8.03%
2021	70,239	(+)7.34%
2022	69,768	(-)0.68%

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Percentage increase or decrease in such pending cases in the last five years in High Courts

Sl. No	Pendency Position in High Courts	No. of Pending Cases	% Increase(+)/ Decrease(-)
1	Pendency of Cases as on 31.12.2018	4448926	-
2	Pendency of Cases as on 31.12.2019	4657354	(+)4.48%
3	Pendency of Cases as on 31.12.2020	5642567	(+)17.46%
4	Pendency of Cases as on 31.12.2021	5649068	(+)0.12%
5	Pendency of Cases as on 31.12.2022	5978714	(+)5.51%

STATEMENT REFERRED TO IN REPLY TO PART (B) OF LOK SABHA UNSTARRED QUESTION NO. 2710 FOR ANSWER ON 04.08.2023 REGARDING 'CASES OF CRIME AGAINST WOMEN

Percentage increase or decrease in such pending cases in the last five years in District and Subordinate Courts

Sl.No	Pendency Position in District and Subordinate Courts	No. of Pending Cases	% Increase(+)/ Decrease(-)
1	Pendency of Cases as on 31.12.2018	30074590	-
2	Pendency of Cases as on 31.12.2019	32296224	(+)6.88%
3	Pendency of Cases as on 31.12.2020	36639436	(+)11.85%
4	Pendency of Cases as on 31.12.2021	40579062	(+)9.71%
5	Pendency of Cases as on 31.12.2022	43209164	(+)6.09%

STATEMENT REFERRED TO IN REPLY TO PART (C) OF LOK SABHA UNSTARRED QUESTION NO. 2710 FOR ANSWER ON 04.08.2023 REGARDING 'CASES OF CRIME AGAINST WOMEN

Cases disposed by High Courts as on 02.08.2023

S.NO.	States and UTs	Total Disposed Cases
1	Allahabad High Court	4857565
2	Bombay High Court	3436481
3	Calcutta High Court	1673144
4	Gauhati High Court	554153
5	High Court for State of Telangana	1581234
6	High Court of Andhra Pradesh	856765
7	High Court of Chhattisgarh	495739
8	High Court of Delhi	755756
9	High Court of Gujarat	1636941
10	High Court of Himachal Pradesh	478260
11	High Court of Jammu and Kashmir	357502
12	High Court of Jharkhand	694037
13	High Court osf Karnataka	1756435
14	High Court of Kerala	1732900
15	High Court of Madhya Pradesh	2577704
16	High Court of Manipur	52832
17	High Court of Meghalaya	14838
18	High Court of Orissa	1475235
19	High Court of Punjab and Haryana	2132556
20	High Court of Rajasthan	2602738
21	High Court of Sikkim	2431
22	High Court of Tripura	43405
23	High Court of Uttarakhand	278481
24	Madras High Court	4476319
25	Patna High Court	2321831
	Total	36845282

Source: - National Judicial Data Grid.

ANNEXURE VIII

STATEMENT REFERRED TO IN REPLY TO PART (C) OF LOK SABHA UNSTARRED QUESTION NO. 2710 FOR ANSWER ON 04.08.2023 REGARDING 'CASES OF CRIME AGAINST WOMEN

Cases disposed by District and Subordinate Courts as on 02.08.2023

S.NO.	States and UTs	Total Disposed Cases
1	Andaman and Nicobar	38158
2	Andhra Pradesh	3236732
3	Arunachal Pradesh	320
4	Assam	1717234
5	Bihar	3802529
6	Chandigarh	308935
7	Chhattisgarh	1843154
8	Delhi	3709285
9	Diu and Daman	20954
10	Dadra and Nagar Haveli at Silvasa	17872
11	Goa	409596
12	Gujarat	12297263
13	Haryana	4902236
14	Himachal Pradesh	2359564
15	Jammu and Kashmir	792918
16	Jharkhand	2155066
17	Karnataka	16238915
18	Kerala	7259091
19	Ladakh	4967
20	Madhya Pradesh	11760416
21	Maharashtra	20075116
22	Manipur	128484
23	Meghalaya	71735
24	Mizoram	28990
25	Nagaland	3114
26	Odisha	2094540
27	Puducherry	192416
28	Punjab	5334190
29	Rajasthan	6715914
30	Sikkim	38297
31	Tamil Nadu	9730967
32	Telangana	3028365
33	Tripura	235708
34	Uttar Pradesh	22529521
35	Uttarakhand	1451816
36	West Bengal	4219181
	Total	148753559

Source: - National Judicial Data Grid.